

ITEM NO.17

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26683/2024

(Arising out of impugned final judgment and order dated 21-12-2023 in CWP-(PIL) No. 93/2023 passed by the High Court Of Punjab & Haryana At Chandigarh)

LAWRENCE BISHNOI

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(IA No.160467/2024-CONDONATION OF DELAY IN FILING and IA No.160476/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.160478/2024-EXEMPTION FROM FILING O.T. and IA No.160466/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.160472/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No.160482/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Chand Qureshi, AOR
Mr. Kuber Boddh, Adv.
Mr. Vikramaditya Chouhan, Adv.
Mr. Mankaran Singh, Adv.
Mr. Manish Kumar, Adv.
Mr. Harpeeet Singh Bawa, Adv.
Mr. Kartikey Boddh, Adv.
Mrs. Parveen Qureshi, Adv.
Ms. Monika Sharma, Adv.
Mr. Tejinder Singh Malik, Adv.
Mr. Arup Singh, Adv.
Mr. Arham Tanvir, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file SLP is granted.
2. Delay in filing and re-filing is condoned.

3. Heard the learned counsel for the petitioner(s).
4. We do not find any good ground to interfere with the impugned judgment and order passed by the High Court. The special leave petition(s) stands dismissed.
5. It goes without saying that the petitioner(s) shall be at liberty to file appropriate proceedings, as may be permissible in law.
6. Pending application(s), if any, shall stand closed.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)